

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-257(PB)/2018

In the matter of:

Agarwal Coal Corporation Pvt. Ltd.**Applicant**
Vs.
Facor Power Ltd.**Respondent**

Under Section: 9 of IBC, 2016.

Order delivered on 30.08.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Mohd. Nazim Khan, PCS
: Mr. Moheashim Kibriya, Adv.
For the Respondent : Mr. Sanjay Bhatt, Adv.

ORDER

The learned CS for the applicant states that in compliance of the order dated 06.08.2018 they have received Rs. 10,00,000/- from the corporate debtor but settlement process still has not begun. None appears for the corporate debtor. The learned CS is directed to serve the copy of the order along with the suggestion for the settlement. A last chance for settlement, otherwise the matter will be listed for final arguments. Let the copy of order be served through dasti on the corporate debtor.

At the end of the Board, counsel for the corporate debtor appeared and requested for making submissions. Matter is already listed. For further consideration on **08.10.2018**.

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Mukesh

